

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No. 524/(MAH)/2017  
CA No.


CORAM:

Present: SHRI M.K. SHRAWAT  
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 01.08.2017

NAME OF THE PARTIES: TNS Networking Solutions Pvt.Ltd.  
V/s.  
Unity Infraprojects Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
21	GAURAV CHOREY i/b Naik Naik & Co. Minal Chandrani i/b J.S. Chandrani	Advocate for Respondent Advocate for Petitioner WITHDRAWING	 Minal

[In light of the order dated 20/6/2017 passed  
in CP No. 1058/I 2BP/NCLT/MAH/2017 On  
instructions on behalf of my client i.e Petitioner  
I am withdrawing the Petition with liberty  
to lodge my claim before the RP which has  
been appointed in the said order dated 20/6/2017]  
Minal.

Contd....2

**ORDER**

**21. TCP No. 524/I&B/NCLT/MB/MAH/2017**

1. Learned Representative of both the sides are present.
2. The Petitioner Representative stated to withdraw the Petition subject to liberty to lodge their claim before the IRP as per already pronounced in the case of Unity Infraprojects.
3. Learned Representative from the side of the Creditor and Debtor respectively are present.
4. They placed on record an order u/s 10 of the IB Code, in respect of the Corporate Debtor; Unity Infraprojects Ltd. Order has been passed on 20.06.2017 wherein an IRP is appointed as under:  
Mr. Arun Kapoor, Sumedha Management Solutions Pvt. Ltd.,  
F-206, Army Co-operative Housing Society, Sector – 9, Nerul (E), Mumbai – 400 706, e-mail: arun.kapoor58@yahoo.in, Registration No.: IBBI/IPA-003/IP-N00030/2017-18/10230.
4. The Petitioner(Creditor) is seeking permission for withdrawal with liberty to lodge its claim of debt also before the IRP so appointed in the case of Unity Infraprojects u/s 10 of the Code.
5. Liberty granted. Petitioner can lodge his claim with the appointed IRP and the IRP is directed to include this creditor a part of the committee of the Creditors.
6. Petition is **dismissed** as infructuous. *To be consigned to Records.*

Sd/-

**M.K. Shrawat**  
**Member (Judicial)**

Dated : 01.08.2017.